

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

**Petition No. 132/GT/2014**

**Date: 14.8.2014**

To,

AGM (Commercial)  
NTPC SAIL Power Company Pvt. Ltd.  
NBCC Tower (4<sup>th</sup> Floor)  
15, Bhikaji Cama Place  
New Delhi-110 066

Sir,

**Subject : Revision of Tariff of NTPC SAIL Power Company Pvt. Ltd. for the period from DOCO to 31.3.2014, after truing up.**

**Ref : Your affidavit dated 30.6.2014**

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With reference to your affidavit in the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 29.8.2014:

- i) One copy each of balance sheets duly audited and certified by the auditor for the financial year 2012-13 and 2013-14, along with reconciliation statement of actual expenditure incurred asset wise for 2012-13 and 2013-14;
- ii) Clarification/confirmation that all the actual additional capital expenditure during the period 2009-14 are the final payments made and there are no outstanding balance payments;
- iii) Certificate to the effect that all the assets of the gross block as admitted by the Commission as on COD (i.e. 21.10.2009) are in service as on 31.3.2009, 31.3.2010, 31.3.2011, 31.3.2012, 31.3.2013 and 31.3.2014. In case any asset has been taken out, the details of the asset, such as, the date of asset put to use and the date of asset was taken out from service and the depreciation recovered; and
- iv) The details of actual expenditure incurred during 2013-14 on the items such as township (₹478.13 lakh) other packages (₹238.73 lakh) and total direct capital outlay (₹731.99 lakh) and also to whether these works/assets are within the original scope of work.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours sincerely,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)